



The Assam Darrang and Lakhimpur Districts (Assimilation of Laws on State Subjects) (Repealing) Act, 2022

Act No. 8 of 2023

Keywords:

To repeal the Assam Act No 15 of 1951

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THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং ৪৬ দিশপুৰ, সোমবাৰ, ১৩ ফেব্ৰুৱাৰী, ২০২৩, ২৪ মাঘ ১৯৪৪ (শক)

No. 86 Dispur, Monday, 13th February, 2023, 24th Magha, 1944 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 13th February, 2023

No. LGL.260/2022/20.— The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble Governor of Assam on 9th February, 2023 is hereby published for general information.

ASSAM ACT NO. VIII OF 2023

(Received the assent of the Governor on 9th February, 2023)

THE ASSAM DARRANG AND LAKHIMPUR DRISTICTS

(ASSIMILATION OF LAWS ON STATE SUBJECTS)

(REPEALING) ACT, 2022

AN ACT

to repeal the Assam Darrang and Lakhimpur Districts
(Assimilation of Laws on State Subjects) Act, 1951.

Preamble

Whereas it is expedient to repeal the Assam Darrang and Lakhimpur Districts (Assimilation of Laws on State Subjects) Act, 1951;

Assam Act
No. XV of
1951

It is hereby enacted in the Seventy-third Year of the
Republic of India as follows:-

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Darrang and Lakhimpur Districts (Assimilation of Laws on State Subjects) (Repealing) Act, 2022.
- (2) It extends to the whole of the State of Assam.
- (3) It shall come into force at once.

Repeal and
savings

2. (1) The Assam Darrang and Lakhimpur Districts (Assimilation of Laws on State Subjects) Act, 1951 is hereby repealed.
- (2) Notwithstanding such repeal under section 2, the validity or effect or consequence of anything already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under the Act so repealed, shall be deemed to have been validly done or taken or passed under the corresponding provisions of the Act, so repealed.

Assam Act
No. XV of
1951

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.